

MADHYA PRADESH HIGH COURT BAR ASSOCIATION

M.P. High Court Campus, Jabalpur, Ph.: 0761-2620125

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Advocate

Mob.: 9425148455

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Mob.: 9839896080
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Ref. No.

Date: 6/9/2019

Vice President

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Premendra Sen

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Executive Members

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Mob.: 8818924025

Yash Soni

Mob.: 9669001230

t. Sangeeta Naidu

Mob.: 9009206623

Ajay Shukla

Mob.: 9993256790

To,
Hon'ble Chief Justice
Supreme Court of India,
New Delhi.

Through:- Registrar General,
Supreme Court of India,
New Delhi

Sub:- Regarding Resolution passed in Joint Meeting
dt. 05th September 2019.

Respected Sir,

In the Joint Body meeting of the High Court Bar Association, District Bar Association and M.P. High Court Advocates' Bar Association, Senior Bar Council, held on 05-09-2019 on the issue of Hon. Shri Justice Sanjay Yadav likely to be posted at the Principal Bench at Jabalpur as the Administrative Judge/Acting Chief Justice was taken up, as the two senior most judges of the High Court are likely to be elevated as Chief Justices in the near future.

It is unanimously resolved that Hon. Shri Justice Sanjay Yadav's presence at Jabalpur in his capacity as Administrative Judge/Acting Chief Justice shall be detrimental to the smooth functioning of the High Court and shall most positively derail the Justice dispensation process. Hon. Shri Justice Sanjay Yadav due to his consistent and continuous misbehavior with advocates has been controversies in the past, especially in Jabalpur. There have been abstentions and boycott of his lordship's court on many an occasion. As Hon. Shri Justice Sanjay Yadav hails from Jabalpur, he has personal likes and dislikes towards counsels, which also is clearly reflected in his court conduct. There were several complaints made earlier by individual advocates as well as Bar Associations. In the past



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also his Lordship was transferred from the Principal Bench Jabalpur to the Bench at Gwalior for the same reasons. The Bar Associations at Gwalior and Indore Benches of the High Court on many occasions have passed resolution seeking for transfer of Justice Shri Sanjay Yadav out of state.

Hon. Shri Justice Sanjay Yadav has a vindictive attitude and personal hostility with a number of practicing advocates at Jabalpur. A number of senior lawyers have stopped appearing in his court since long, some of them are/have been High Court Judges. The environment in his courtroom continuously remains charged and hostile and potentially heading to conflict on day to day basis.

It would thus be in fitness of things that Hon. The Chief Justice of India and Hon. Members of the Collegium be apprised of this most volatile situations well in advance so that potential conflict between Bar and Bench be averted, by transferring Justice Sanjay Yadav, out of State, a situation that shall be beneficial to all concerned and most desirable for smooth functioning of the Administration of justice.

(Rajesh Tiwari)
Secretary
Distt. Bar Asso.

(Manoj Sharma)
President
MPHCABA

(Manish Tiwari)
Secretary
MPHCABA



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